

TV9 EXCLUSIVE: हिरासतमें मौत (2)-NHRC और CBI हैं तो 'पॉवरफुल' मगर इनके बीच मौजूद फर्क को भी समझना जरूरी है

<https://www.tv9hindi.com/crime/custodial-death-nhrc-and-cbi-are-powerful-but-it-is-also-important-to-understand-the-difference-between-them-847861.html>

हर हिरासती मौत के बाद पीड़ित पक्ष मामले की जांच सीबीआई के हवाले करने की जिद करता है, न कि यह मांग करता है कि जांच राष्ट्रीय मानवाधिकार आयोग से कराई जाए। हालांकि कानूनी रूप से भी आयोग जांच करने के लिए अधिकृत नहीं किया गया है।

देश में हिरासती हिंसा और प्रताड़ना अनियंत्रित रूप से जारी है। यह उन लोक सेवकों, जिनके ऊपर कानून को लागू करने की जिम्मेवारी है, के द्वारा की जाने वाले ज्यादाती के भयावरूप को प्रस्तुत करता है। आयोग बलात्कार, छेड़छाड़, यातना, पुलिस हिरासत में फर्जी मुठभेड़ जैसे अपराधों को कमजोर एवं वंचित वर्गों के मानव अधिकारों की रक्षा करने में व्यवस्था जनिक असफलता का परिचायक मानता है। इसलिए आयोग यह सुनिश्चित करने के लिए प्रतिबद्ध है कि इस तरह के अवैध व्यवहारों को रोका जाए।”

यह ज्ञान बघारती सीढ़ी पड़ने वाली उपदेशात्मक लाइन है कि सीबीआई पढ़ते वक्त पहली नजर में अच्छी लग सकती है। यह लाइन साल 2017-2018 की भारतीय संसद में प्रस्तुत अपनी सालाना रिपोर्ट में राष्ट्रीय मानवाधिकार आयोग (National Human Right Commission) ने खुद ही दर्ज की है।

फिर भी बेकाबू हैं वर्दीधारी 'लोक-सेवक'

गंभीर यह है हुकूमत राष्ट्रीय मानवाधिकार आयोग के रख-रखाव, संचालन पर सालाना मोटा बजट पेश करती है। इस उम्मीद में कि प्रताड़ित लोगों को न्याय मिल सकेगा।

एनएचआरसी की जिम्मेदारी है कि वो बेकाबू एखाकी वर्दीधारी 'लोकसेवकों' पर अंकुश रखे। इसके बाद भी मगर देश में पुलिस प्रताड़ना और हिरासती मौतों की कोई न कोई लोमहर्षक घटना गाहे-ब-गाहे सामने आकर जनमानस को झकझोर ही देती है। मतलब, देश में न्यायिक या पुलिस हिरासत में हुई बेमौत और खौफनाक मौतों को रोक पाने में जाने-अनजाने ही सही तो क्या, राष्ट्रीय मानवाधिकार आयोग कथित रूप से नाकाम साबित हो रहा है! देश की संसद में पेश अपनी ही रिपोर्ट में उससे यह लिखने को मजबूर क्यों होना पड़ा कि “हिरासती मौत के कई मामलों में उसे अक्सर 24 घंटे में घटना की रिपोर्ट तक उपलब्ध नहीं कराई जाती है।”

NHRC का भी दुःख समझिए

आयोग जब खुद ही मानता है कि उस तय समय-सीमा (24 घंटे के अंदर) के भीतर संबंधित राज्यों से अक्सर 'कस्टोडियल' मौत के आंकड़े उपलब्ध नहीं हो पाते हैं, तो ऐसे में भलामानवाधिकार आयोग की 'ताकत' की सच्चाई जाहिर करने के लिए शायद और किसी चीज की जरूरत बाकी नहीं बचती है। आयोग की साल 2017-2018

कीरिपोर्टमेंदर्जमजमूनकेहीमुताबिक,"अक्सरतमामहिरासतीमौतोंकेमामलोंकीउसेतबसूचनादीजातीहै (राज्योंसेउपलब्धकराईजातीहै) जब, आरोपियोंसेसंबंधिततमामखानापूर्तिराज्य/जिलापुलिसप्रशासनद्वाराकरगईहोतीहै." ऐसेमेंसवालपैदाहोनालाजिमीहैकिव्याहिंदुस्तानियोंकेमानवाधिकारोंकीरक्षाकेलिएगठित, राष्ट्रीयमानवाधिकारआयोगमौजूदावक्तमेंसिर्फएकअदद 'सफेदहाथी' भरबनकररहगयाहै!

मुआवजेतकसिमटामानवाधिकारआयोग!

दूसरेशब्दोंमेंयहभीकहा-मानाजासकताहैकिदेशमेंमानवाधिकारोंकीरक्षाकेलिएखड़ाकियागया, राष्ट्रीयमानवाधिकारआयोग (NHRC)

अपनीउतनीहीजिम्मेदारीपूरीकरनेकेबादचुप्पीसाधकरबैठजाताहैजितनीउसकेबूतेकीबातहै. मसलनकिसीहिरासतीमामलेमेंजांचकेलिएजरूरतमहसूसहोनेपरघटनाकीजांचकेलिएअपनीकोईटीमघटना स्थलपरभेजदेना.

राज्ययाजेलप्रशासनसेहासिलरिपोर्टकेआधारपरकिसीकीखौफनाकहिरासतीमौतपरआश्रितोंकोलाखदोचारला खकेमुआवजेकीराशिकादण्डनिर्धारितकरदेनाभरयाफिरकुछएकमामलोंमेंफंसेपुलिसयाजेलकर्मियोंकेखिला फकानूनीकदमउठानेकीसिफारिशकरदेनाभरऔरजाहिरसीबातहैकिइनसबसेहिरासतमेंकिसीबेकसूरकोमा रडालनेवालेआरोपियोंकेऊपरकोईखासफर्कपड़नेवालानहींहोताहै.

समझिए NHRC और CBI कीताकतमेंफर्क

इनतमामबिंदुओंकोनजरमेंरखकरअगरदेखाजाएतोराष्ट्रीयमानवाधिकारआयोगकीतुलनामेंदेशकीवोजांचएजें सी (सीबीआई) हीऐसीमौतमरनेवालोंऔरउनकेआश्रितोंकेलिएज्यादाकामकीहै!

जोसीबीआईजैसीएजेंसीमामलेकीजांचकेबादकिसीबेकसूरकोहिरासतमेंमारडालनेवालेआरोपीपुलिसकर्मियों कोगिरफ्तारकरने, उनकेखिलाफअदालतमेंमयगवाह-सबूतमजबूतीसेमुकदमाचलवाने, कोर्टमेंमुकदमेकेट्रायलकेदौरानतगड़ीपैरवीकेजरिएहिरासतीमौतकेआरोपीपुलिसकर्मियोंकोसजामुकर्रकरा नेकीतमामकोशिशेंकरनेजैसीजिम्मेदारियांतोकमसेकमनिभातीहै.

हिरासतीमौतकेतमामऐसेमामलेभीइतिहासमेंउल्लेखितहैंजिनमेंनिरंकुशऔरआरोपीपुलिसकर्मियोंकोसजा-ए- मौतयाफिरउम्रकैदकीसजातककोर्टनेसीबीआईजांचकेआधारपरहीमुकर्रकरदी.

इसलिए CBI केनामसेकांपतीहैरूह

यहीवजहहैकिहिंदुस्तानमेंहिरासतीमौतकेमुकदमेमेंफंसाकोईभीआरोपीपुलिसकर्मिअपनेखिलाफजांचकिसी भीकीमतपरकेंद्रीयजांचब्यूरो (सीबीआई) केहवालेनहोनेदेनेकीहरसंभवकोशिशकरताहै.

ऐसेमेंयहभीकहसकतेहैंकिभलेहीहिरासतीमौतकेमामलोंकीसूचनानिर्धारितसमयसीमाकेभीतरराष्ट्रीयमानवाधि कारआयोगकोभेजनेमेंदेरकरनेवालोंपर, आयोगकेअंकुशकाकोईभयनहोताहो, मगरहिरासतमेंफंसेबेबसनिरीहलोगोंकोखौफनाकमौतदेनेवालेबेखौफ-

निरंकुशपुलिसकर्मियोंकोकमसेकमसीबीआईजैसीजांचएजेंसीकेनामसेतोपसीनाआहीजाताहै.

राष्ट्रीयमानवाधिकार औरसीबीआईजैसीजांचएजेंसीकेबीचशायदयहीवोसबसेबड़ाफर्कयाअंतरहोगा, जिसकेचलतेहरहिरासतीमौतकेबादपीड़ितपक्षमामलेकीजांचसीबीआईकेहवालेकरनेकीजिदकरताहै, नकियहमांगकरताहैकिजांचराष्ट्रीयमानवाधिकारआयोगसेकराईजाए. हालांकिकानूनीरूपसेभीआयोगजांचकरनेकेलिएअधिकृतनहींकियागयाहै. यहांइसबातकाभीख्यालरखनाहोगाजोताकतऔरकानूनीअधिकारसंविधानमेंसीबीआईकेपासहैं. वैसेअधिकारएनएचआरसीकेपासनहींहै. उसकेकामकरनेकीअपनीहदेहैं

Magistrate forced me to sign, says panch witness

<https://www.newindianexpress.com/states/tehrangana/2021/oct/02/magistrate-forced-me-to-sign-says-panch-witness-2366645.html>

Rauf stated that the accused threw stones at the police party, but the commission pointed to him that they could not see stones or soil in the photo.

HYDERABAD: Abdul Rauf, Assistant Revenue Inspector of Farooqnagarmandal in Rangareddy district, who was a panch witness to the seizure of the material object in the rape and murder case of the veterinarian at Shadnagar in 2019, deposed before the three-member commission formed by the Supreme Court to probe the death of the four accused in the case in an encounter.

Rauf in his statement recorded before the Judicial Magistrate at Jadcherla, said the four accused stated in their confession that they had hatched a plan to rape her. Accordingly, they deflated her vehicle tyre and raped her. During the examination on Friday, he verified the confession statements of the accused and informed the commission that “the above statement is not found (in the confession statements). Similar words are not there but as per their plan, they raped her.”

When asked how he had learnt that “the accused had stated that they had hatched a plan and raped her (veterinarian)”, Rauf said, MohdArif (one of the four accused) revealed the above facts in their presence and their statements were also read over to them before he signed on them. “But I did not realise at that time that the above statement is missing in the confession.”

Rauf had stated that at the spot, “MohdArif scooped soil and threw it in the eyes of a police party.” When asked if he had stated the same in his statement before the magistrate, he said, “I had stated before this to the magistrate madam, but it was not recorded. I had pointed this out to the magistrate but she admonished me. I signed out of fear as the magistrate had sternly asked me to sign.”

He added that in his statement to J Surender Reddy, Additional DCP Rachakonda, the investigation officer in the ‘encounter’, after the encounter also he stated that the accused hurled soil in the eyes of the police party, but “they did not record it.” He also stated that he had stated the same in his statement before the NHRC.”

‘Soil flung by Arif hit 16’

Rauf added, after reaching the fifth embankment, when CI Narsimha Reddy bent down to check the area pointed by Arif, for the articles of the victim which the accused had hidden there, Arif threw mud in the CI’s eyes, snatched his weapon and ran. Arif threw soil with both hands at the police party and the panch witnesses only once and the soil

fell in the eyes of all the 16 persons at the spot, who were accompanying the accused and then the accused beat the police party.

“While I was wiping my eyes, I heard the shouts of police personnel. One man was standing on the fifth embankment and hitting the police with a stick,” he said. When asked how he could see while wiping his eyes, though he was wiping, he could see with one eye, Rauf added. Rauf stated that the accused threw stones at the police party, but the commission pointed to him that they could not see stones or soil in the photo.

Mamata Dig at Shah for Not Stopping DVC from Discharging Barrage Water

<https://www.latestly.com/agency-news/india-news-mamata-dig-at-shah-for-not-stopping-dvc-from-discharging-barrage-water-2911352.html>

West Bengal Chief Minister Mamata Banerjee on Saturday took a dig at Union Home Minister Amit Shah saying he is never seen taking preventive action to stop discharge of huge volumes of water by DVC from its barrages into rivers in Bengal, which caused widespread flood though he is prompt in sending NHRC team and summoning senior state bureaucrats to Delhi on "some pretext".

Kolkata, Oct 2 (PTI) West Bengal Chief Minister Mamata Banerjee on Saturday took a dig at Union Home Minister Amit Shah saying he is never seen taking preventive action to stop discharge of huge volumes of water by DVC from its barrages into rivers in Bengal, which caused widespread flood though he is prompt in sending NHRC team and summoning senior state bureaucrats to Delhi on "some pretext".

Banerjee said she will shortly write to Prime Minister Narendra Modi and seek his intervention in the "indiscriminate" release of water by DVC every time there is heavy rain in Jharkhand.

"Why is Amit Shah not asking DVC to stop such wanton discharge of huge volumes of water instead of doing it in phases? Does his concern for Bengal end in sending NHRC team, increasing CRPF cover of small-time BJP leaders and despatching high number of security personnel for a single seat? Does his concern for Bengal is only manifest in summoning our top officers to New Delhi? She was referring to the September 30 by-poll in Bhabanipur Assembly seat, where she was a contestant.

"What has he done to ensure that Bengal gets its dues with regard to Cyclone Amphan, Yaas and Cyclone Bulbul ? We had to rebuild with our own limited resources after every calamity and the Modi-Shah regime didn't release a single additional penny," Banerjee said when briefing reporters about the flood situation in eight south Bengal districts.

The TMC supremo said she will write a letter to the prime minister very soon pointing out the recurrent floods faced by the state due to the sudden discharge of water by DVC for years, which have become more frequent now with heavy rains as a result of global warming. This time several pockets of Hoogly, Howrah, PaschimMedinipur and Bankura are reeling under severe floods.

"I know several such letters from me in the past didn't yield any result. But I must write again. The chief secretary will also write a letter to the cabinet secretary on the issue," she said. Banerjee had made an aerial survey of flood affected Howrah and Hooghly districts during the state. The chief minister claimed that total 10 lakh cusec of water

had been discharged by DVC and from dams of Jharkhand irrigation department since the early hours of September 30 at small intervals which caused the devastation in Bengal. "It was a crime by DVC ... Bengal will not suffer silently forever". she said. Banerjee also said the Bengal government will demand compensation from DVC for releasing huge volumes of water accumulated in its two dams in Jharkhand into small rivers in Bengal which do not have the capacity to bear the huge upsurge and consequently flood the surrounding areas.

The chief minister said dams under the Jharkhand government cannot contain much water after heavy rains as they have not been cleaned or dredged in the past 50 years and flow downstream into Bengal. "But I am all for good neighbourly relations and want to hold discussions with Jharkhand on the issue", she said. Reacting to Banerjee's charges, BJP state president SukantaMajumder said "She is lying.

The floods in south Bengal are due to lack of dredging of river beds in West Bengal by the state irrigation department." Majumder also claimed that the state government had been informed in advance by DVC and Jharkhand irrigation department about the release of water after very heavy rains in that state. But the irrigation department of West Bengal did not act on it.

"She (Banerjee) was busy with the September 30 by-poll in Bhabanipur. She woke up only when the by-poll was over.

The flood was not man made as claimed by Mamata Banerjee but she made," Majumder added. On the Banerjee's jibe against Shah about the NHRC visit to the state, Majumder quipped "She can try to divert from the grave reality of post-poll violence by her party men on BJP activists which drew worldwide condemnation. But the truth has come out before everyone."

Lady prof accuses college principal of harassment

<https://www.dailypioneer.com/2021/state-editions/lady-prof-accuses-college-principal-of-harassment.html>

While an inquiry report of an alleged harassment complaint by a lady professor against a college principal is still to come, another similar allegation has been levelled against BSK Maithon College principal here in the district.

Professor Anjali Kumari in her complaint to BBMKU authorities has levelled allegations on principal JK Gupta of alleged rough behaviour and harassment.

She claims that the principal called her on Thursday while she came to college and misbehaved with her in the presence of a college staff member in his office chamber. He also refused to listen to her claims, the lady professor claimed, stating that she was on evaluation duty at SSLNT women's college.

However, according to the principal, the lady professor was released from the evaluation centre on Tuesday afternoon. When she was asked how to adjust her days of absence from work, she allegedly created a scene.

Sources said the principal too has sent a separate report on this issue citing the absence of a lady professor to the university authorities clarifying his position.

A similar allegation was levelled by a lady professor of Sindri College against the principal. The matter was referred to the National Human Rights commission too. A committee of university officials is probing the matter.

Didi calls unplanned release of DVC waters a 'criminal offence'

<https://timesofindia.indiatimes.com/city/kolkata/didi-calls-unplanned-release-of-dvc-waters-a-criminal-offence/articleshow/86716574.cms>

The “man-made flood” in south Bengal just before the state’s biggest festival season is “a criminal offence”, Bengal chief minister Mamata Banerjee said on Saturday, accusing the DVC of “being responsible” for the “unplanned and untimely” release of water. The state will demand compensation from the DVC for the losses across eight districts, she said.

“This is a criminal offence. We have decided to seek compensation. Please ensure that Bengal doesn’t repeatedly suffer. I will write to the Prime Minister and have also asked the chief secretary to write to the Union agriculture secretary and Cabinet secretary,” she said at Nabanna after an aerial survey of the flood-hit areas.

I condemn this. I am sorry that during festivities in Bengal when people will worship, they are being forced to leave their homes with their belongings. If this isn’t a crime, what is?” Banerjee asked.

“This can’t go on. The DVC released 1.25 lakh cusecs of water in July. But, this time, they released over 10 lakh cusecs, of which around 3 lakh cusecs of water were released just on September 30,” the CM said at Arambag.

“When bridges, dykes and embankments are washed away, when people drown, when crops are damaged and homes destroyed, who should be held responsible? DVC should be held responsible,” she said.

Banerjee added: “I would also request the (Union) home minister. At the drop of a hat, NHRC is sent to Bengal, central forces sent to conduct a small election. Officers are intimidated and summoned. When DVC releases water and Bengal gets flooded why don’t you release a single paisa? Just big talk wouldn’t do.”

The CM said that Jharkhand released 80,000 cusecs of water from the Sikatiya barrage on the Ajay river at Deoghar. “Last time, they gave us intimation. This time, the state had no prior intimation from the DVC before the release. Crops have been damaged, houses have crumbled. The massive release hit people at night when they were fast asleep.”

“We will write to the Jharkhand government to take initiatives to de-silt the dams on their side. The Centre should take up a master plan to prevent the recurrent flooding in Bengal,” Banerjee said.

The CM also spoke to people shifted to a relief camp at Arambag and asked if they were getting food at the camp. Banerjee hoped that water would recede from the inundated areas fast.

“Kanksa block in West Burdwan, Barjora block in Bankura, Arambag and Pursura blocks in Hooghly and Udaynarayanpur in Howrah are among the worst-hit. I will hold a meeting with disaster management officials to expedite the relief work,” she said. Minister of state for labour Becharam Manna and Trinamool Arambag MP Aparupa Poddar accompanied the CM to the relief camp on Saturday.

Didi calls unplanned release of DVC waters a 'criminal offence'

Bengal Will Seek Compensation For Losses In 8 Districts, Says CM

Falguni Banerjee

Pics: Santanu Mondal, Koushik Koley

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CM Mamata Banerjee visits a relief camp in Arambag on Saturday. A flooded road in Howrah's Udaynarayanpur (above)

und 3 lakh cusecs of water were released just on September 30,” the CM said at Arambag.

“When bridges, dykes and embankments are washed away, when people drown, when crops are damaged and homes destroyed, who should be held responsible? DVC should be held responsible,” she said.

Banerjee added: “I would

also request the (Union) home minister. At the drop of a hat, NHRC is sent to Bengal, central forces sent to conduct a small election. Officers are intimidated and summoned. When DVC releases water and Bengal gets flooded why don’t you release a single paisa? Just big talk wouldn’t do.”

The CM said that Jharkhand released 80,000 cusecs

of water from the Sikatiya barrage on the Ajay river at Deoghar. “Last time, they gave us intimation. This time, the state had no prior intimation from the DVC before the release. Crops have been damaged, houses have crumbled. The massive release hit people at night when they were fast asleep.”

“We will write to the Jharkhand government to take initiatives to de-silt the dams on their side. The Centre should take up a master plan to prevent the recurrent flooding in Bengal,” Banerjee said.

The CM also spoke to people shifted to a relief camp at Arambag and asked if they were getting food at the camp. Banerjee hoped that water would recede from the inundated areas fast.

“Kanksa block in West Burdwan, Barjora block in Bankura, Arambag and Purura blocks in Hooghly and Udaynarayanpur in Howrah are among the worst-hit. I will hold a meeting with disaster management officials to expedite the relief work,” she said. Minister of state for labour Becharam Manna and Trinamool Arambag MP Aparupa Poddar accompanied the CM to the relief camp on Saturday.

मानवता अधिकार एवं मीडिया संगठन



जमशेदपुर. पोटका के रसूनचोपा में राष्ट्रपिता महात्मा गांधी की जयंती मनी. अंतरराष्ट्रीय मानवता अधिकार एवं मीडिया संगठन पूर्वी सिंहभूम के जिलाध्यक्ष एसआरके कमलेश ने महात्मा गांधी को श्रद्धा सुमन अर्पित किया. कब्बाली थाना के सहायक अवर निरीक्षक जी खान, कमल देव कुमार, अर्जुन सोरेन, संजय राम, सोनाराम महाली, राजेंद्र सिंह मुंडा, महेंद्र महतो उपस्थित थे.